

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 61 of 2025 (SZ)**

**In the matter of:**

M/s. Viva Futuristic Ventures LLP,  
Chennai.

... Applicant(s)

Versus

The Addl. Chief Secretary to Govt.,  
Department of Environment, Climate Change and Forests,  
Chennai and Ors.

...Respondent(s)

**REPORT FILED BY THE 4<sup>TH</sup> RESPONDENT-  
THE DISTRICT COLLECTOR, CHENGALPATTU**

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1	23.04.2025	STATUS REPORT FILED BY THE 4 <sup>TH</sup> RESPONDENT- THE DISTRICT COLLECTOR, CHENGALPATTU.	2-8

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

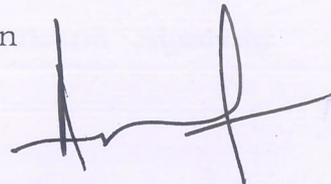
**Original Application No. 61 of 2025(SZ)**

M/s. Viva Futuristic Ventures LLP,  
Rep. by its Designated Partner M.Ravi,  
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769, Anna Salai, Chennai-600 002.  
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Email: [tmnaveenaveen@gmail.com](mailto:tmnaveenaveen@gmail.com)

**...Applicant**

**-Vs-**

1. The Additional Chief Secretary to Government,  
Department of Environment, Climate Change & Forests,  
Govt. of Tamilnadu, Secretariat, Fort St. George  
Chennai 600 009.  
Mob.: 25671511; Email: [forsec@tn.gov.in](mailto:forsec@tn.gov.in)
2. The Principal Secretary to Government,  
Department of Health & Family Welfare,  
Govt. of Tamilnadu, Secretariat, Fort St. George  
Chennai 600 009. Mob.: 25671875; Email.: [hfsec@tn.gov.in](mailto:hfsec@tn.gov.in)
3. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai, Guindy, Chennai 600 032.  
Mob.: 044-22353134; Email: [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in)
4. The District Collector,  
Chengalpattu District,  
Collectorate Building,  
GST Road, Chengalpattu - 603001  
Mob.: 9445456000; Email.: [collr-cpt@nic.in](mailto:collr-cpt@nic.in)



**DISTRICT COLLECTOR  
CHENGALPATTU**

(3/8)

5. The Block Development Officer-Vandalur,  
NH Service Road, Kattankulathur,  
Chennai - 603 203.

6. The President,  
Vandalur Panchayat,  
Malaiyadi Nagar, G.S.T.Road,  
Vandalur-600 048,  
Chengalpattu District.

...Respondents

**STATUS REPORT FILED BY DISTRICT COLLECTOR, CHEGALPATTU**

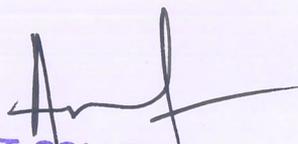
I, S.Arunraj, S/o. R.SamuthiraPandiyan, male, aged about 31 years residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

I am the 4<sup>th</sup> Respondent herein and as such I am well conversant with the facts and circumstances of the present case from the records made available to me.

1. It is respectfully submitted that the present application is filed by the applicant with a prayer to:

***(i) grant an Order of Mandatory Injunction, directing the Respondents-1, 2, 4, 5 & 6, their men or agents or servants to strictly comply with the directions issued by the 3rd Respondent Pollution Control Board in its Letter dt.29.01.2025 by clearing all the illegally dumped unsegregated garbage, municipal solid and biomedical wastes made by it in the land bearing S.No. 199/3, Vandalur Village, Chengalpattu District and not to continue dumping again in the said land in the future.***

***(ii) grant an Order of Permanent Injunction, restraining the 6th Respondent Panchayat from illegally dumping unsegregated garbage, municipal solid and biomedical wastes in the land***

  
DISTRICT COLLECTOR  
CHEGALPATTU (4/18)

*bearing S.No. 199/3, Vandalur Village, Chengalpattu District in the future.*

*(iii) an Order of Permanent Injunction, restraining the Respondents-5 & 6 from the using the land bearing No. 199/3, Vandalur Village, Chengalpattu District to set up a Micro Composting Centre, that too, without following the provisions under the Solid Waste Management Rules 2016 and setting up necessary infrastructure for segregating the un segregated garbage, municipal solid and biomedical wastes collected by it.*

*(iv) fix and impose very heavy and exemplary Environment Compensation as deem fit by this Hon'ble Tribunal on the Respondents-1, 2, 4, 5 & 6 for their deliberate and intentional mala fide conduct in causing very severe and irreparable loss and damage to the environment in the vicinity of the land bearing No. 199/3, especially to the endangered species in the Forest Land, health and hygiene of the general public and irreparable pollution and underground water contamination.*

2. It is respectfully submitted that when the above case came up for hearing on 07.04.2024, the Hon'ble Tribunal was pleased to pass the following directions:

***“5. Let the District Collector state whether any area within the Vandaloor Panchayat has been identified and earmarked for solid waste management.***

***6. Both the District Collector and the TNPCB are directed to file a detailed report before the date of next hearing..”***

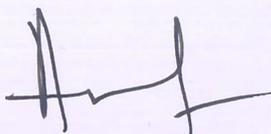
3. It is submitted that in connection with a similar case in O.A.No.20 of 2020, filed before the Hon'ble National Green Tribunal, the Tahsildar, Vandalur, was instructed to inspect and identify a suitable swathe of Government Poromboke land for establishing Micro Composting Centre in the locality under consideration.

**DISTRICT COLLECTOR  
CHENGALPATTU**

(5/8)

4. It is submitted that the Tahsildar in her report dated.27.02.2025 has conveyed that she has inspected the below-mentioned Government lands falling within the limits of Vandalur Panchayat with the view to identifying a suitable piece of land for establishing the aforesaid Micro Composting Centre.

Sl. No.	Old Survey No.	New Survey No.	Classification	Extent	Patta Number/ Patta Holder	Remarks
1.	133/4A	133/4A1	Government Poromboke	0.22.0	Thamizhaga Arasu	Settlements found around the Survey Number
2.	277	277	Government Poromboke	1.21.50	Ruthira Bhoomi	1. Classified as burial site. 2. Situated inside the Vandalur Zoologicalpark
3.	282	282	Government Poromboke	1.36.0	Pathai	Under usage as pathway
4.	199/3A	199/3A2	Ryotwari Punjai	0.53.50	578 Thamizhaga Arasu	Being used for dumping garbage
5.	261A/1A2	261A/1A2	Government Poromboke	3.39.5	Meikkal	1. Land already allocated to veterinary Hospital,community centre, park, and court complex. 2. Settlements found around.

  
**DISTRICT COLLECTOR**  
**CHENGALPATTU**

(6/8)

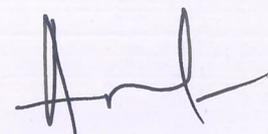
5. It is submitted that considering the aspects like the availability, usability and accessibility and factors like settlements in the neighbourhood, the Tahsildar in her report has recommended that the land comprised in Survey No.199/3A of Vandalur Village as the only suitable land for establishing a Micro Composting Centre, which in fact, is nothing but a solid waste management facility.

6. It is submitted that the aforesaid piece of land comprised in Survey No.199/3A is one and the same piece of land under consideration in the present O.A.No.61 of 2025 on the files of the Hon'ble Tribunal. Further, the above piece of land is presently being used for dumping garbage and waste, as it has adequate access from the main road and is situated near by forest land.

7. It is submitted that the garbage dumped at the above said site is not allowed to get piled up over there forever. In fact, the local administration is periodically transporting the dumped garbage to the permanent dumping yard at Kolathur Village.

8. It is submitted that as for the allegation of deer from the nearby reserved forest area straying into the above said dumping yard and consuming the garbage which may prove to be fatal for the animals, the local administration has put in place a durable metal fencing of almost 8 ft tall around the dumping yard thereby safely securing the place from any possible animal incursions. This, in effect, would ensure that no animals from the forest area would be adversely affected by the garbage-dumping in the future.

9. It is further submitted that as a parallel measure, a piece of 12.14.50 hectare of land comprised in Survey No.99/1, classified as kallankuthu Poromboke, in Keerapakkam Village of Vandalur Taluk, has been allotted to the Tambaram Municipal Corporation for being used as dumping yard. When the above piece of land is put to use for the stated purpose, it can be used for dumping garbage from the nearby villages including Vandalur Panchayat.

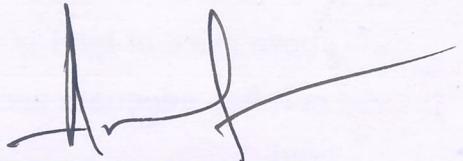


**DISTRICT COLLECTOR  
CHENGALPATTU**

(7/8)

It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept and record this status affidavit and pass appropriate orders and thus render justice. The documents associated with the inquiry process in this regard are attached herewith for kind perusal of the Hon'ble Tribunal.

Solemnly affirmed at Chennai  
on this the 23<sup>TH</sup> Day of April 2025  
and signed in my presence.

  
**DISTRICT COLLECTOR**  
**CHENGALPATTU**  
Before me

(8/8)

DISTRICT COLLECTOR  
CHENGALPATTU

